

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 18th October, 2022 is published together with Statement of Objects and Reasons for general information:-

L.A Bill No. 48 of 2022

A Bill further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy third Year of the Republic of India as follows:—

PART-I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Universities Laws (Second Amendment) Act, 2022. Short title and commencement.

(2) It shall come into force at once.

PART-II.

AMENDMENTS TO THE MADURAI-KAMARAJ UNIVERSITY ACT, 1965.

Tamil Nadu Act
33 of 1965.

2. In section 10 of the Madurai – Kamaraj University Act, 1965 (hereafter in this Part referred to as the 1965 Act), in sub-section (1), for the expression “Education”, the expression “Higher Education” shall be substituted. Amendment of section 10.

3. In section 19 of the 1965 Act,—

Amendment of section 19.

(1) in clause (a), under the heading “Class I—*Ex-Officio* Members.”,—

(i) in item (1), for the expression “Education;”, the expression “Higher Education;” shall be substituted;

(ii) item (1-AAA), shall be renumbered as item (1-AAAA), and before item (1-AAAA) as so renumbered, the following item shall be inserted, namely:—

“(1-AAA) The Secretary to Government in-charge of Finance;”;

(2) in clause (aa),—

(i) for the expression “Education”, the expression “Higher Education” shall be substituted;

(ii) after the expression “the Secretary to Government in-charge of Law”, the expression “or the Secretary to Government in-charge of Finance” shall be inserted.

PART-III.AMENDMENT TO THE ANNA UNIVERSITY
ACT, 1978.Amendment of
section 17.

4. In section 17 of the Anna University Act, 1978,—

Tamil Nadu Act
30 of 1978.

(1) in sub-section (2), under the heading “Class I—*Ex-Officio* Members.”, after item (d), the following item shall be inserted, namely:—

“(dd) The Secretary to Government, in-charge of Finance;”;

(2) in sub-section (4), in clause (i), after the expression “the Secretary to Government, in-charge of Law”, the expression “or the Secretary to Government in-charge of Finance” shall be inserted.

PART-IV.

AMENDMENTS TO THE BHARATHIAR UNIVERSITY ACT, 1981.

Amendment of
section 11.

5. In section 11 of the Bharathiar University Act, 1981 (hereafter in this Part referred to as Tamil Nadu Act 1 of 1982), in sub-section (1), for the expression “Education” the expression “Higher Education” shall be substituted.

Tamil Nadu Act
1 of 1982.Amendment of
section 24.

6. In section 24 of Tamil Nadu Act 1 of 1982,—

(1) in clause (b), under the heading “Class I—*Ex-Officio* Members.”,—

(i) in item (1), for the expression “Education;”, the expression “Higher Education;” shall be substituted;

(ii) after item (1-AA), the following item shall be inserted, namely:—

“(1-AAA) The Secretary to Government in-charge of Finance;”;

(2) in clause (d),—

(i) for the expression “Education”, the expression “Higher Education” shall be substituted;

(ii) after the expression “the Secretary to Government in-charge of Law”, the expression “or the Secretary to Government in-charge of Finance” shall be inserted.

Amendment of
section 32.

7. In section 32 of Tamil Nadu Act 1 of 1982, in sub-section (1), in item (iii), for the expression “Education;”, the expression “Higher Education;” shall be substituted.

PART-V.AMENDMENTS TO THE BHARATHIDASAN UNIVERSITY
ACT, 1981.Amendment of
section 11.

8. In section 11 of the Bharathidasan University Act, 1981(hereafter in this Part referred to as Tamil Nadu Act 2 of 1982), in sub-section (1), for the expression “Education”, the expression “Higher Education” shall be substituted.

Tamil Nadu Act
2 of 1982.

9. In section 24 of Tamil Nadu Act 2 of 1982, —

Amendment of
section 24.

(1) in clause (b), under the heading “Class I—*Ex-officio* Members.”,—

(i) in item (1), for the expression “Education;”, the expression “Higher Education;” shall be substituted;

(ii) after item (1-AA), the following item shall be inserted, namely:—

“(1-AAA) The Secretary to Government in-charge of Finance;”;

(2) in clause (d),—

(i) for the expression “Education”, the expression “Higher Education” shall be substituted;

(ii) after the expression “the Secretary to Government in-charge of Law”, the expression “or the Secretary to Government in-charge of Finance” shall be inserted.

10. In section 32 of Tamil Nadu Act 2 of 1982, in sub-section (1), in item (iii), for the expression “Education;”, the expression “Higher Education;” shall be substituted. Amendment of
section 32.

PART-VI.

AMENDMENTS TO THE MOTHER TERESA WOMEN'S UNIVERSITY ACT, 1984.

Tamil Nadu Act
15 of 1984.

11. In section 11 of the Mother Teresa Women's University Act, 1984 (hereafter in this Part referred to as the 1984 Act), in sub-section (1), for the expression “Education”, the expression “Higher Education” shall be substituted. Amendment of
section 11.

12. In section 20 of the 1984 Act,

Amendment of
section 20.

(1) in clause (a), under the heading “Class I—*Ex-officio* Members”, in item (4), for the expression “Education;”, the expression “Higher Education;” shall be substituted;

(2) in clause (b), for the expression, “Education” the expression, “Higher Education” shall be substituted.

13. In section 23 of the 1984 Act, —

Amendment of
section 23.

(1) in clause (b), under the heading “Class I—*Ex-officio* Members.”, in item (1), for the expression “Education;”, the expression “Higher Education;” shall be substituted;

(2) in clause (d), for the expression “Education”, the expression “Higher Education” shall be substituted.

14. In section 31 of the 1984 Act, in sub-section (1), in item (c), for the expression “Education;”, the expression “Higher Education;” shall be substituted. Amendment of
section 31.

PART-VII.AMENDMENTS TO THE ALAGAPPA UNIVERSITY
ACT, 1985.

Amendment of section 12. 15. In section 12 of the Alagappa University Act, 1985 (hereafter in this Part referred to as the 1985 Act), in sub-section (1), for the expression "Education", the expression "Higher Education" shall be substituted. Tamil Nadu Act 23 of 1985.

Amendment of section 21. 16. In section 21 of the 1985 Act,—

(1) in clause (a), under the heading "Class I—*Ex-officio* Members.", in item (4), for the expression "Education;", the expression "Higher Education;" shall be substituted;

(2) in clause (b), in sub-clause (i), for the expression "Education", the expression "Higher Education" shall be substituted.

Amendment of section 25. 17. In section 25 of the 1985 Act,—

(1) in clause (b), under the heading "Class II — *Ex-officio* Members",—

(i) in item (1), for the expression "Education;", the expression "Higher Education;" shall be substituted;

(ii) after item (2-A), the following item shall be inserted, namely:—

"(2-AA) The Secretary to Government in-charge of Finance;";

(2) in clause (d), in sub-clause (i),—

(i) for the expression "Education", the expression "Higher Education" shall be substituted;

(ii) after the expression "the Secretary to Government in-charge of Law", the expression "or the Secretary to Government in-charge of Finance" shall be inserted.

Amendment of section 33. 18. In section 33 of the 1985 Act, in sub-section (1), in item (iii), for the expression "Education;" the expression "Higher Education;" shall be substituted.

PART-VIII.AMENDMENTS TO THE MANONMANIAM SUNDARANAR UNIVERSITY
ACT, 1990.

Amendment of section 10. 19. In section 10 of the Manonmaniam Sundaranar University Act, 1990 (hereafter in this Part referred to as the 1990 Act), in sub-section (1), for the expression "Education", the expression "Higher Education" shall be substituted. Tamil Nadu Act 31 of 1990.

Amendment of section 23. 20. In section 23 of the 1990 Act,—

(1) in clause (b), under the heading "Class I—*Ex-officio* Members.",—

(i) in item (1), for the expression "Education;", the expression "Higher Education;" shall be substituted;

(ii) after item (3), the following item shall be inserted, namely:—

“(3-A) The Secretary to Government in-charge of Finance;”;

(2) in clause (d),—

(i) for the expression “Education”, the expression “Higher Education” shall be substituted;

(ii) after the expression “the Secretary to Government in-charge of Law”, the expression “or the Secretary to Government in-charge of Finance” shall be inserted.

21. In section 31 of the 1990 Act, in sub-section (1), in item (iii), for the expression “Education;” the expression “Higher Education;” shall be substituted. Amendment of section 31.

PART-IX.

AMENDMENTS TO THE PERIYAR UNIVERSITY ACT, 1997.

Tamil Nadu Act
45 of 1997.

22. In section 11 of the Periyar University Act, 1997 (hereafter in this Part referred to as the 1997 Act), in sub-section (1), for the expression “Education”, the expression “Higher Education” shall be substituted. Amendment of section 11.

23. In section 24 of the 1997 Act,—

Amendment of
section 24.

(1) in clause (b), under the heading “Class I—*Ex-officio* Members.”, after item (3), the following item shall be inserted, namely:—

“(3-A) The Secretary to Government in-charge of Finance;”;

(2) in clause (d), after the expression “the Secretary to Government, in-charge of Law”, the expression “or the Secretary to Government, in-charge of Finance” shall be inserted.

PART-X.

AMENDMENTS TO THE TAMIL NADU OPEN UNIVERSITY ACT, 2002.

Tamil Nadu Act
27 of 2002.

24. In section 9 of the Tamil Nadu Open University Act, 2002 (hereafter in this Part referred to as Tamil Nadu Act 27 of 2002), in sub-section (1), for the expression “Education”, the expression “Higher Education” shall be substituted. Amendment of section 9.

25. In section 20 of Tamil Nadu Act 27 of 2002,—

Amendment of
section 20.

(1) in sub-section (2), under the heading “Class I—*Ex-officio* members.”, after item (a), the following item shall be inserted, namely:—

“(aa) The Secretary to Government in-charge of Finance;”;

(2) after sub-section (2), the following sub-section shall be inserted, namely:—

“(2-A) In case the Secretary to Government in-charge of Finance, is unable to attend the meetings of the Syndicate, for any reason, he may depute any officer of his department, not below the rank of Deputy Secretary to Government to attend the meetings. The officer so deputed shall have the right to take part in the discussions of the meeting and shall have the right to vote.”.

PART-XI.AMENDMENTS TO THE THIRUVALLUVAR UNIVERSITY
ACT, 2002.Amendment of
section 11.

26. In section 11 of the Thiruvalluvar University Act, 2002 (hereafter in this Part referred to as Tamil Nadu Act 32 of 2002), in sub-section (1), for the expression "Education", the expression "Higher Education" shall be substituted.

Tamil Nadu Act 32
of 2002.Amendment of
section 23.

27. In section 23 of Tamil Nadu Act 32 of 2002,—

(1) in clause (b), after item (1), the following item shall be inserted, namely:—

"(1-A) The Secretary to Government in-charge of Finance;";

(2) after clause (c), the following clause shall be inserted, namely:—

"(cc) In case the Secretary to Government in-charge of Finance, is unable to attend the meetings of the Syndicate, for any reason, he may depute any officer of his department, not below the rank of Deputy Secretary to Government to attend the meetings. The officer so deputed shall have the right to take part in the discussions of the meeting and shall have the right to vote."

PART-XII.

AMENDMENT TO THE ANNAMALAI UNIVERSITY ACT, 2013.

Amendment of
section 19.

28. In section 19 of the Annamalai University Act, 2013,—

Tamil Nadu Act
20 of 2013.

(1) in sub-section (2), under the heading "Class I—*Ex-officio* Members.", after item (c), the following item shall be inserted, namely:—

"(cc) The Secretary to Government, in-charge of Finance;";

(2) in sub-section (4), in clause (a), after the expression "the Secretary to Government in-charge of Law", the expression "or the Secretary to Government in-charge of Finance" shall be inserted.

STATEMENT OF OBJECTS AND REASONS.

In the Higher Education Departmental Review meeting held on 21.12.2021, under the chairmanship of the Chief Secretary to Government, it was decided to include the Secretary to Government in-charge of Finance as one of the Syndicate Member in all the Universities, by bringing necessary amendment in the University Statutes

2. For the aforesaid purpose, the Government have, decided to amend the below mentioned University Laws, namely :-

- (i) The Madurai-Kamaraj University Act, 1965 (Tamil Nadu Act 33 of 1965);
- (ii) The Anna University Act, 1978 (Tamil Nadu Act 30 of 1978);
- (iii) The Bharathiar University Act, 1981(Tamil Nadu Act 1 of 1982);
- (iv) The Bharathidasan University Act, 1981(Tamil Nadu Act 2 of 1982);
- (v) The Alagappa University Act, 1985 (Tamil Nadu Act 23 of 1985);
- (vi) The Manonmaniam Sundaranar University Act, 1990 (Tamil Nadu Act 31 of 1990);
- (vii) The Periyar University Act, 1997 (Tamil Nadu Act 45 of 1997);
- (viii) The Tamil Nadu Open University Act, 2002 (Tamil Nadu Act 27 of 2002);
- (ix) The Thiruvalluvar University Act, 2002 (Tamil Nadu Act 32 of 2002); and
- (x) The Annamalai University Act, 2013 (Tamil Nadu Act 20 of 2013).

Further, in as much as the aforesaid Universities are now under the administrative control of Higher Education Department certain consequential amendments have also been proposed to be made to the said University Acts and to the Mother Teresa Women's University Act, 1984 (Tamil Nadu Act 15 of 1984).

3. The Bill seeks to give effect to the above decision.

DR. K. PONMUDY,
Minister for Higher Education.

Secretariat,
Chennai-600 009,
18th October 2022.

K. SRINIVASAN,
Secretary.